

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-2399 /ND/2019

In the matter of :

Romesh Chandra Grover

Vs.

Paramount Coaching Cebtre (P) Ltd

.. PETITIONER

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 30.9.2019

Coram :

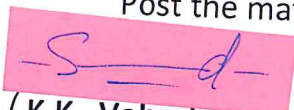
Sh. R. Varadharajan,
Hon'ble Member (Judicial)

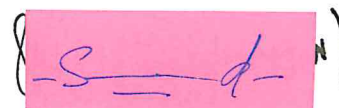
For the Petitioner /Op. Creditor : Mr. Birendera Misra, Ms. Poonam Advocates
For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel for the Petitioner is present. In relation to an advance copy of the petition, Ld. Counsel for the Petitioner represents that the same has been served upon the Corporate Debtor at its registered office through Post as well as through e-Mail. However, in relation to Postal receipt, the Tracking report has not been attached. Let the same be filed by the Petitioner. In relation to e-Mail, it is represented by Ld. Counsel for the Petitioner that the same has not been annexed. An opportunity is given to the Petitioner to produce the same before the next date of hearing. Let the same be done along with affidavit of service within a period of 3 days from today.

Post the matter on 01.11.2019.


(K.K. Vohra)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit